

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-490/ND/2017

In the matter of

Oriental Containers Ltd.

....PETITIONER

Vs.

Mount Shivalik Industries Limited

RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 08.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Anshula Grover, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 29.1.2018.

- Sol -

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

08.1.2018